



**LEGISLATIVE ASSEMBLY SECRETARIAT
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI-110054**

SESSION REVIEW

**Sixth Session of the Eighth Legislative Assembly
(07.08.2026 to 11.08.2026)**

SUMMONS

Summons for the Sixth Session of the Eighth Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 31.07.2026.

DURATION OF THE SESSION

The Sixth Session of the Eighth Legislative Assembly commenced on 07.08.2026 and was adjourned sine-die by the Hon'ble Speaker on 11.08.2026, after holding three (03) sittings. The sittings were held on 07.08.2026, 10.08.2026 and 11.08.2026. The House conducted its business for 13 Hours and 53 Minutes.

The Business conducted by the House during the Sixth Session is summarized below.

OBITUARY REFERENCE

The House paid homage on the demise of the following: -

1. The victims who lost their lives in the tragic fire incidents that occurred in Vivek Vihar on 03 May 2026, Malviya Nagar on 03 June 2026, and Dwarka on 31 July 2026.
2. Dr. D. Y. Patil, former Governor of Bihar, West Bengal and Tripura, who passed away on 04 August 2026
3. The victims who lost their lives in the powerful earthquake that struck Kumamoto Prefecture, Japan, on 28 July 2026.
4. Sh. Baljor Singh, former Member of the Legislative Assembly of National Capital Territory of Delhi on 07 August 2026.

The House observed two minutes' silence as a mark of respect to the departed souls.

WELCOME BY THE CHAIR

On 07.08.2026, the Chair introduced Dr. Yumnam Arun Kumar, who had assumed charge as Secretary of the Delhi Legislative Assembly and extended a warm welcome to him on behalf of the House.

MATTER RAISED BY HON'BLE MEMBERS

Special Mention (Under Rule 280): -

106 Notices for Special Mention (Rule 280) were received during the Session. 53 Matters were raised in the Session.

During the discussion on the Matter raised under rule-280 by Dr. Anil Goel, Hon'ble Member on 10.08.2026 regarding disposal of garbage by MCD, and the Matter raised under rule-280 by Shri Harish Khurana, Hon'ble Member on 10.08.2026 regarding stray cattles, the Hon'ble Speaker referred these matters to the to the *House Committee on Municipal Corporation of Delhi*.

Congratulatory Motion (Under Rule-114):-

On 07.08.2026, Smt. Shikha Roy, Hon'ble Member moved a motion congratulating the Hon'ble Chief Minister for launching the '*Delhi Laxmi Yojana*' for the welfare of women in Delhi. Twenty-Eight (28) Members expressed their views including Shri Ashish Sood, Hon'ble Minister and Shri Manjinder Singh Sirsa, Hon'ble Minister.

Short Duration Discussion (Rule-55):

On 10.08.2026, Shri Ajay Kumar Mahawar, initiated discussion on '*conviction of political leaders for their role in the North East Delhi riots*'. Discussion held on 10.08.2026 and continued on 11.08.2026. Five (05) Members participated in the discussion including Shri Mohan Singh Bisht, Hon'ble Deputy Speaker. Shri Ashish Sood, Hon'ble Minister replied to the discussion.

Statement made by Hon'ble Members

1. On 07.08.2026, Shri Jarnail Singh, Hon'ble Member congratulated the House on the auspicious occasion of 'Prakash Utsav of Sri Guru Harkishan Sahib'.

Shri Manjinder Singh Sirsa, Hon'ble Minister, also expressed his views on the occasion.

The Chair conveyed greetings and felicitations to the House on the auspicious occasion of the 'Prakash Utsav of Sri Guru Harkishan Sahib'

LEGISLATION

1. On 07.08.2026, Shri Kapil Mishra, Hon'ble Minister of Tourism introduced "The Delhi Bed and Breakfast Establishments (Repeal) Bill, 2026 (Bill No. 08 of 2026)" with the leave of the House. The Motion was put to vote and adopted by voice-vote.

On 11.08.2026, Hon'ble Minister, Shri Manjinder Singh Sirsa (in absence of Shri Kapil Mishra, Hon'ble Minister of Tourism) explained the content of the Bill and moved that that the Bill be consider. Shri Harish Khurna, Hon'ble Member participated in the discussion. Hon'ble Minister, Shri Manjinder Singh Sirsa replied to the discussion and moved that the Bill be passed. The Bill was considered clause-wise. The Motion was put to vote and adopted by voice-vote.

2. On 10.08.2026, Shri Pankaj Kumar Singh, Hon'ble Minister Information and Technology introduced "*The Delhi (Right of Citizen to Time Bound and Ease of Delivery of Services) Bill, 2026*" (Bill No. 09 of 2026) with the leave of the House. The Motion was put to vote and adopted by voice-vote. On 11.08.2026, the Bill was considered clause-wise. Six (06) Members participated in the discussion. Shri Pankaj Kumar Singh, Hon'ble Minister of Information Technology replied to the discussion and moved that the Bill be passed. The Motion was put to vote and adopted by voice-vote.

3. On 10.08.2026, Shri Ashish Sood, Hon'ble Minister of Urban Development introduced '*The Delhi Urban Shelter Improvement Board (Amendment) Bill, 2026*' (Bill No. 10 of 2026)' with the leave of the House. On 11.08.2026, the Hon'ble Minister moved that the Bill be taken into consideration. Six (06) Members participated in the discussion. Shri Ashish Sood, Hon'ble Minister replied to the discussion and moved that the Bill be passed. The Bill was considered clause-wise and The Motion of passing of Bill was put to Vote and adopted by voice-vote.

4. On 11.08.2026, Shri Ashish Sood, Hon'ble Minister of Home introduced '*The Delhi Fire Service (Amendment) Bill, 2026*' (Bill No. 12 of 2026)' with the leave of the House. The Motion was put to vote and adopted by voice-vote. On 11.08.2026, the Hon'ble Minister explained the content of the Bill and moved the Bill introduced in the House on 11th August, 2026 be taken into consideration. The Bill was considered clause-wise. Shri Ashish Sood, Hon'ble Minister of Home moved that the Bill be passed. The Motion was put to vote and adopted by voice-vote.

PAPERS LAID

1. Smt. Rekha Gupta, Hon'ble Chief Minister/Finance Minister laid the following 'Reports of the Comptroller and Auditor General of India' on the Table of the House:

- i. On 07.08.2026, '*Report of the Comptroller and Auditor General of India for the year ended 31.03.2023 relating to the Government of NCT of Delhi. (Report No. 1 of 2026)*'.
- ii. On 10.08.2026, '*Report of the Comptroller and Auditor General of India on 'State Finances for the year 2024-25' relating to the Government of NCT of Delhi (Report No. 2 of 2026)*'

On 11.08.2026, discussion on the reports held in which 04 Members participated. Smt. Rekha Gupta, Hon'ble Chief Minister/Finance Minister replied to the discussion.

The Hon'ble Speaker, referred the reports to the Committee on Public Account.

2. On 07.08.2026 Shri Ashish Sood, Hon'ble Minister of Power laid copies of the following on the Table of the House :-

- i. Notification No. F. No. 17(17)/Engg./DERC/2017-18/OA/5842/1660 dated 19/03/2025 and Corrigendum No. F. No. 17(17)/Engg./DERC/2017-18/OA/5842/70 dated 22/04/2026 regarding Delhi Electricity Regulatory Commission (Terms and Conditions for Open Access) (Second Amendment) Regulations, 2026 (Hindi and English Version).
- ii. Notification No. F. DE.15(375)/PSB/2025/450 dated 01/02/2026 regarding Delhi School Education (Removal of Difficulties) Order, 2026 (Hindi and English Version).

COMMITTEE REPORT

1. On 07.08.2026, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker, presented the *Fifth Report of Business Advisory Committee*. The report was put to vote and adopted by voice-vote on 10.08.2026.

DISCIPLINARY ACTION

1. On 07.08.2026, the Chair named Hon'ble Members of Opposition Shri Sanjeev Jha, Shri Som Dutt, Shri Vishesh Ravi, Shri Kuldeep Kumar and Shri Jarnail Singh and escorted them out for obstructing the proceedings of the House.

2. On 10.08.2026, the Chair named Hon'ble Members of Opposition Shri Sanjeev Jha, Shri Jarnail Singh, Shri Kuldeep Kumar, Dr. Ajay Dutt, Shri Prem Chauhan and Shri Som Dutt. They were escorted out by the Marshalls for obstructing the proceedings of the House.

3. On 11.08.2026, the Chair named Hon'ble Members of Opposition Shri Sanjeev Jha, Shri Jarnail Singh, Shri Kuldeep Kumar, Shri Som Dutt, Shri Surendra Kumar, Chaudhary Zubair Ahmad, Dr. Ajay Dutt and Shri Virender Singh Kadian, they were escorted out by the Marshalls for obstructing the proceedings of the House.

STATEMENT/ANNOUNCEMENT BY CHAIR

1. On 07.08.2026, the Chair congratulated the Indian contingent for its outstanding performance at the Commonwealth Games held in Glasgow, Scotland, where India secured 39 medals, including 13 Gold, 17 Silver and 09 Bronze medals, and achieved fourth place in the medal tally. The House conveyed its heartfelt congratulations to the athletes, coaches and support staff, and expressed confidence that their remarkable achievements would continue to inspire the youth of the nation and bring further glory to the country.

2. On 07.08.2026, the Chair informed the House that the Delhi Legislative Assembly has invited the Digital India BHASHINI Division to conduct a pilot trial of its AI-powered live transcription and translation system during Assembly proceedings to assess its effectiveness in enhancing legislative efficiency and accessibility. He informed that the system which was launched by Hon'ble Prime Minister Sh. Narendra Modi in July 2022 under the National Language Translation Mission, BHASHINI leverages Artificial Intelligence to provide multilingual transcription and translation services and this was the first-ever pilot deployment of the system in any legislative body in India. The Chair further informed that the pilot trial will be evaluated based on system performance, transcription quality and user feedback before any decision on wider implementation.

3. On 07.08.2026, the Chair highlights the salient observations of the CAG's Report. He further urged the concerned Departments to furnish Action Taken Notes (ATNs) promptly and to take effective corrective measures to ensure greater accountability and the optimal utilisation of public resources.
